

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/020/00111/2020
Date of Order : 06-02-2020

HYDERABAD, this the 06th day of February, 2020.

THE HON'BLE MRS.NAINI JAYASEELAN : ADMINISTRATIVE MEMBER

K.V.S.R.K.Ravi Varma S/o Narasimha Raju,
Aged about 47 years, Occ : Senior Section Engineer/Tele,
South Central Railways, Guntur Division, Nallapadu,
Guntur Dist, Andhra Pradesh.

(By Advocate : Mr. M. C. Jacob) ...Applicant

Vs.

1. Union of India,
Represented by the General Manager,
South Central Railway, Rail Nilayam,
Sec'bad.
2. The Divisional Railway Manager,
South Central Railway, Guntur Division,
Rail Vikas Bhavan, Guntur,
Andhra Pradesh.
3. The Sr. Divisional Signal & Telecommunication
Engineer, South Central Railway, Guntur Division
Rail Vikas Bhavan, Guntur,
Andhra Pradesh.

OA/020/00111/2020

4. The Senior Divisional Personnel Officer,
South Central Railway, Guntur Division
Rail Vikas Bhavan, Guntur,
Andhra Pradesh.



(By Advocate : Mr. S. M. Patnaik, SC for Rlys)Respondents

(Oral Order per Hon'ble Mrs. Naini Jayaseelan, Administrative Member)

This application is filed under section 19 of the Administrative Tribunals Act, 1985, for the following relief :-

“ It is therefore prayed that this Hon'ble Tribunal may pleased to call for the records pertaining to order No.SCR/P-GNT/221/Cadre/N10/Transfers/Vol.I, dt.20.01.2020 in Office Order No. S&T/13/2020 issued by the 4th respondent transferring the applicant from Nallapadu to Pidigurala and to set aside the same declaring it as illegal, unjust, arbitrary and in violation of the Railway Board guidelines and consequently direct the respondent to retain the applicant till the completion of tenure as per the Railway Board instructions and pass such other order or orders deemed fit and proper in the interest of justice.”

2. The present OA has been filed against the impugned order dated 20.01.2020 wherein the applicant has been transferred from SSE/Tele/NLPD to SSE/Tele/PGRL on administrative grounds. Mr. M. C. Jacob, learned counsel for the applicant has also brought to the notice of the Court that the applicant has made a representation dated 23.01.2020 to the Divisional Railway Manager, S.C. Railway, Guntur,

OA/020/00111/2020

wherein the applicant has represented against his transfer on various grounds. One of the reasons cited is that his daughter is pursuing her SSC



at Guntur and requires his guidance and moral support in this crucial period of her academic career.

3. Heard Mr. M. C. Jacob, learned counsel for the applicant and Mr. S. M. Patnaik, learned Standing Counsel for Respondent Railways.

4. Learned counsel for the applicant also placed reliance on Railway Board Circular bearing No. E(NG)I-2009/TR/7, dated 04.03.2010 [RBE No.39/2010] wherein it was reiterated that, 'while ensuring compliance and fundamental objectives of the scheme of periodical transfers, the academic session of the children of the employees being transferred may also be kept in view within the ambit of the guidelines contained in Board's letter referred to above'.

5. In view of the forgoing submissions of counsel on both sides, the OA is disposed of at the admission stage, without going into merits of the case, directing the Respondent No.2 to dispose of the applicant's

OA/020/00111/2020

representation within a period of four weeks from the date of receipt of certified copy of this order, by passing a speaking order. It is needless to

add that till the applicant's representation is decided by Respondent No.2, the applicant may continue in present posting.



6. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

vi.